**IN THE NATIONAL COMPANY LAW TRIBUNAL**
**AHMEDABAD**
**COURT – 2**

**ITEM No.217- IA/491(AHM)2021**
**ITEM No.218- IA/730(AHM)2022**
**ITEM No.219- IA/1049(AHM)2022**
**ITEM No.220- IA/589(AHM)2023**
**ITEM No.221- IA/393(AHM)2021(AHM)**
**ITEM No.222- IA/1788(AHM)2024**
**ITEM No.223- IA/1809(AHM)2024**
**ITEM No.224- IA/1714(AHM)2026**
**in**
**CP(IB) 420 of 2018**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of India .....**Applicant**
V/s
Eskay K 'N' IT (India) Ltd .....**Respondent**

**Order delivered on: 26/10/2026**

**Coram:**
**Mrs. Chitra Hankare, Hon'ble Member(J)**
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Atul Sharma, Adv.
For the erstwhile Liquidator : Ms Prachee Johri, Adv.
: Mr. Sunit Shah, Adv.
: Mr. Sachin Jain. Adv.
: Mr. Himanshu Sharma. Adv.
: Ms. Somya Jain, Adv for Mr. Arjun Sheth, Adv. in - IA/589(AHM)2023 & - IA/393(AHM)2021(AHM)
For the Respondent : Mr. Priyam Shah, Adv in IA/1788(AHM)2024 for R-16
: Mr. Atul Sharma, Adv in IA/1049(AHM)2022 & IA/393(AHM)2021(AHM)

**ORDER**

**IA/491(AHM)2021, IA/730(AHM)2022, IA/1049(AHM)2022, IA/589(AHM)2023, IA/393(AHM)2021(AHM), IA/1809(AHM)2024**

List for further consideration on 02.12.2026.

-Sd/-

-Sd/-

SJ

**IA/1788(AHM)2024**

Ld Counsel appearing for R 16 submitted that the orders of this tribunal has not been complied by earlier RP and the liquidator appointed. Since a new liquidator has been appointed, the matter is adjourned till the substitution process is completed with directions that the new liquidator will file a fresh reply as compliance affidavit before next date of hearing.

List for further consideration on 02.12.2026.

**IA/1714(AHM)2026**

Heard the Ld Counsel for the applicant. He submitted that the new liquidator to be appointed by this tribunal is to be substituted in all applications for which fresh application will be filed after issue of orders under Sec 60(5) of IBC 2016. In this regard, he submitted that the Honble NCLAT has in the Comp App (AT)(Ins) No.99 of 2026 set aside the order of this tribunal appointing a liquidator has not been sustained as the COC has its right to appoint its liquidator.

Ld. Counsel for the erstwhile liquidator appeared and stated that a new liquidator is to be appointed in this matter as the Honble NCLAT has passed certain orders and the COC has appointed a new liquidator. It is also observed that Mr Sunit Jagdishchandra Shah appointed by this tribunal who held charge during the period has to be paid his fees as requested by the Ld Counsel appearing for him.

In view of the submissions, we appoint a new liquidator approved by the COC in the matter Ms Akriti Sood who has given her consent on 04.06.2026 and it is observed that the Indian Bank and Federal Bank being the FC have confirmed the appointment by email consent on 7.10.2026 on the agenda circulated and 66.56% of the COC members have given their consent and the Joint Lenders Meeting held on 01.09.2026.

In view of the above, we appoint Ms Akriti Sood, IBBI Reg No.IBBI/IA 002/IP No.1224/2022-2023/14221 as the new liquidator. The COC members are directed to pay the fees of Mr Sunit Jagdishchandra Shah for the period from date of adjudication of order by this tribunal till the date the new liquidator takes charge as per the IBBI guidelines, subject to his filing the quarterly report and the handing over of the documents to the RP within 7 days of this order. The newly appointed liquidator is directed to file substitution application in all pending matters.

This application is allowed and disposed of.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**
**MEMBER (JUDICIAL)**

SJ